

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 29.03.2016

CP No. 291/00013/2015 (OA No. 536/2011)

Mr. Ajay Rajawat, counsel for applicant.
Mr. Rajendra Vaish, counsel for respondents.

Heard. We have examined the original order of the Tribunal passed in the OA and find that the order was to the extent that the applicant would be considered for regular appointment wherever the vacancy arises as expeditiously as possible, which apparently had been done. Thereafter, it seems that in 2015 an order was issued by the respondents indicating that further career prospects of the applicant will be on the basis of educational qualifications. If the applicant is aggrieved he may file another OA as this question may not be considered in the CP. The Contempt Petition lacks merit and it is dismissed accordingly. Notices are discharged.

(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

(DR. K.B. SURESH)
JUDICIAL MEMBER

Kumawat